

SUPREME COURT OF INDIA

NOTICE

35. SLP(C) No.-16826-/2017 M.C. SUBRAMANIAN AND LAKSHMEESH S. KAMATH
XI -A ORS. Versus

THE STATE OF KERALA
AND ORS.

(FOR ADMISSION and
I.R. and IA
No.49721/2017-EXEMPTI
ON FROM FILING O.T.)

WITH

35.1 SLP(C) No. P. VENUGOPALAN AND LIZ MATHEW
016797-016799/2017 ORS. Versus K. RAJEEV[caveat]
XI -A THE STATE OF KERALA
AND ORS.

((1)Non-filing of copy of the judgment/order/notification/award/ Annexure/
Gos/Appendix/letters dated.....etc.-EXHIBITS (2)Non-filing of affidavit
properly executed-STATUS OF DEPONENT IN PARA 1 OF AFFIDAVITS IS INCORRECT.
(3)Annexures.....referred to in the petition not true copies of the
documents before the court below/ annexures not in chronological order as per
list of dates.-)

TAKE NOTICE THAT THE ABOVE MENTIONED MATTERS WILL BE LISTED TODAY THE
4TH JULY, 2017(TUESDAY) AS ITEM NO. 35 & 35.1 INSTEAD OF EARLIER SLP(C) NO.
16826/2016 ETC. IN COURT NO. 12 BEFORE THE BENCH COMPRISING HON'BLE ROHINTON
FALI NARIMAN AND HON'BLE SANJAY KISHAN KAUL, JJ.

DATED THIS THE 4TH DAY OF JULY, 2017.

ADDITIONAL REGISTRAR (DEU)